

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Service Tax Appeal No. 60 of 2012

(Arising out of OIA-281/2011/STC/KANPAZHAKAN/COMMR-A-/AHD dated 21/10/2011
passed by Commissioner of Central Excise-AHMEDABAD-I)

Qss Muktajivan Colour Lab

Prop. Laxmikant V Patel, 1, Margi Appartment,
Nr. Old High Court Railway Crossing, Navrangpura,
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.S.T.-Service Tax - Ahmedabad

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat- 380015

.....Respondent

APPEARANCE:

Shri S.Bissa, Advocate for the Appellant

Shri Rakesh Kumar Bhashkar ,Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12051 /2021

DATE OF HEARING: 10.06.2021
DATE OF DECISION: 10.06.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present cases which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**